

To,

The Chairman
Bar Council of India
21, Rouse Avenue Institutional Area, New Delhi

Subject: Specialized Training and Representation for Cases Involving Crimes Against Women and Children

Respected Esteemed Chairman,

On behalf of the Bihar Federation of Women Lawyers (BFWL), I am reaching out to bring attention to the urgent need for specialized legal representation in cases involving crimes against women and children. Recent statistics from National Judicial Data Grid shows that 2,84,023 cases involving crime against women are pending, this needs for specialized attention and intervention.

In response to these pressing issues, the BFWL proposes a pioneering initiative: to mandate that public prosecutors handling trials, bail matters, and appeals in cases of crimes against women and children be women advocates. This proposal aims not only to ensure sensitive handling of such cases but also to empower women in the legal profession by entrusting them with significant responsibilities.

We seek the Bar Council of India's support to advocate for the implementation of this initiative by the State Government. Furthermore, we propose to collaborate with both the Bar Council of India and the Bihar State Bar Council to develop and conduct specialized training programs for women advocates.

The BFWL is committed to cooperating fully with your esteemed organization and the Bihar State Bar Council to realize this initiative. We believe that with your support and leadership, we can make a significant impact on the legal system's approach to crimes against women and children, thereby contributing to a safer and more just society.

We look forward to discussing this proposal further and exploring how we can collaborate effectively to bring about these critical changes.

Thank you for considering our request. We eagerly await your positive response and the opportunity to work together on this important initiative.

Yours sincerely,

Secretary
Bihar Federation of Women Lawyers (BFWL)
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